

SLP(C)No. 10014 OF 2001

ITEM No.1A

Court No. 8

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10014/2001

(From the judgement and order dated 30/11/2000 in CR 397/98  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

DAVINDER PAL SEHGAL & ANR.

Petitioner (s)

VERSUS

M/S.PARTAP STEEL ROLLING MILL.P.LTD.&ORS

Respondent (s)

(for judgment)

Date : 13/12/2001 This Petition was called on for pronouncement  
of judgment today.

(HEARD BY HON'BLE SHAH AND AGRAWAL,JJ.)

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE B.N. AGRAWAL  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)

Mrs.Rachana Joshi Issar,Adv.

For Respondent (s)

Ms.Bina Gupta,Adv.

O R D E R

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Hon'ble Mr.Justice B.N. Agrawal pronounced the  
judgment of the Court.

Granting leave the Court allowed the civil appeal,  
set aside the impugned order passed by the High Court and  
restore the order passed by the trial court with no order as  
to costs.

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(Vijay Kumar Sharma)  
Court Master

(K.K. Chadha)  
Court Master

Signed reportable judgment is placed on the file.